

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 179 OF 2026**

IN THE MATTER OF:

Vinay Shukla

...Applicant

VERSUS

State of Uttarakhand & Ors.

...Respondents

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Filed By



DEEPAK BORA

Counsel for the State of Uttarakhand

17, New Lawyers Chambers, Setalvad Block,

Supreme Court of India

New Delhi-110001

Mobile No: 9971578987

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**Response /Status Report by way of Affidavit on behalf of the District
Magistrate, Champawat (Respondent No. 2) in compliance of order
dated 02/04/2026.**

I, Manish Kumar, presently holding the position of District Magistrate, Champawat, Uttarakhand, do hereby solemnly affirm and state as follows:

1. That I am the District Magistrate, Champawat, and in this capacity, I am fully aware of the facts and circumstances of the present case based on official records, and as such, I am competent to depose this affidavit.
2. That the present Response Affidavit/Status Report is being filed on behalf of Respondent No. 02, i.e., the District Magistrate, Champawat, in compliance with the order dated 02.04.2026 passed by this Hon'ble Tribunal in the present Original Application, whereby the District Magistrate, Champawat was impleaded as Respondent No. 02 and was directed to submit a response in respect of the allegations made by the Petitioner. It was specifically mentioned in para 6 and 8 that:



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6. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttarakhand through Principal Secretary, Environment and Forest, Government of Uttarakhand (2) District Magistrate, Champawat (3) Nagar Palika Parishad, Tanakpur through Executive Officer and (4) Uttarakhand Pollution Control Board (UKPCB) through Member Secretary who are impleaded as respondents No. 1 to 4.

.....

8. The respondents no. 1 to 4 are directed to look into the grievances made in the O.A. and take appropriate remedial action in compliance with the provisions of the Solid Waste Management Rules, 2016/2025 and directions given by this Tribunal in O.A. No.606/2018, Compliance of Solid Waste Management Rules, 2016 within one month and file their replies/responses within two months with all requisite details regarding action taken/proposed to be taken with budgetary allocations and timelines for completion..

..."

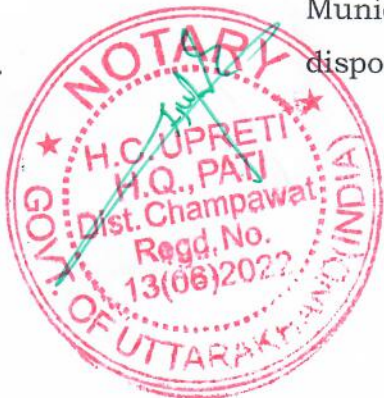
3. That in compliance with the abovesaid order passed by the Hon'ble National Green Tribunal, a compliance report was obtained from the Executive Officer, Municipal Council, Tanakpur. The report provided by the Executive Officer, Municipal Council, Tanakpur, vide letter number 84/Misc/2026-27 dated 29.04.2026 has been annexed herewith and marked as **Annexure A**.
4. That the Nagar Palika Parishad, Tanakpur has submitted that door-to-door waste collection is being carried out by the Municipal Council Tanakpur in 11 wards. After waste collection, wet and dry waste is segregated at the MRF centre within the municipal premises. Composting from wet waste is performed through 06 compost pits



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constructed in the municipal premises, and saleable materials are collected from dry waste and stored at the MRF centre.

5. That, there is a road leading to the barrage and a road leading to Crusher between the river and the solid waste collection site, therefore, the river water is not being polluted by the said legacy waste. Furthermore, as there is no water source near the said solid waste collection site, there is no possibility of water contamination.
6. That the Municipal Council Tanakpur periodically sprays pesticides to prevent the risk of foul odours, mosquitoes, and infectious diseases. Municipal Council Tanakpur is committed to the proper compliance of the relevant rules of the Solid Waste Management Rules 2016/2026, and continuous efforts are being made to comply with them verbatim at every level and stage.
7. That for the disposal of legacy waste collected at the solid waste collection site, a DPR of ₹ 76.34 Lakhs was submitted by Municipal Council Tanakpur via office letter number 726/Estimate/T.A.C./2024-25 dated 02-12-2024 to the Director, Directorate of Urban Development Uttarakhand, Dehradun for approval.
8. That vide letter dated 26-06-2025, the Director, Directorate of Urban Development, Uttarakhand, Dehradun, sent a letter to the Additional Secretary, Urban Development, Government of Uttarakhand, Dehradun, for the approval of a sum of ₹ 61.73 lakh from the Swachh Bharat Mission 2.0/Ring Fund Account at the rate of ₹ 550.00 per metric ton for the disposal of 11,223.47 metric tons of legacy waste, following the T.A.C. of the D.P.R. cost amounting to ₹ 76.34 lakh; it was further proposed that the remaining balance of ₹ 14.61 lakh be borne by the local body itself. In this sequence, the Municipality received a sum of ₹ 45.80 lakh from the Government on 23.04.2026. The Municipality is currently undertaking the process of legacy waste disposal by inviting e-tenders for the same.



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9. That the Municipal Council, Tanakpur, has prepared and uploaded the land transfer proposal for the construction of a trenching ground on the Parivesh Portal. Forest land transfer proposal number FP/UK/ Others/ 563634/2025 has been submitted for recommendation at the State Secretary level. Soon after the approval of the forest land transfer, the Municipality will construct the trenching ground and undertake waste disposal through scientific methods under the Solid Waste Management Rules, 2016.
10. That the Managing Director, UIIDB Uttarakhand, vide letter number 612 dated 18 July 2025, has also requested the District Magistrate, Udham Singh Nagar, for the allocation of land in Khatima for the development of an Integrated Solid Waste Management Project for the Tanakpur, Banbasa, and Khatima areas under the Sharda Corridor Scheme; however, proceedings are pending as the said land is under litigation in court, in respect of which a letter has been sent to the District Magistrate, Udham Singh Nagar, by the office of the District Magistrate, Champawat, vide letter number 1065/Twenty Three-Est. Local Body/2025-26 dated 08 December 2025.
11. That, in addition to the aforementioned solid measures, following the approval of the forest land transfer proposal number FP/UK/Others/563634/2025 uploaded on the Parivesh Portal by the Ministry of Environment, Forest and Climate Change, Government of India, the Municipal Council, Tanakpur, will be able to ensure proper disposal of daily generated solid waste by establishing a scientific plant in accordance with the Solid Waste Management Rules, 2016. A copy of letter number 1065/Twenty-Three -Est. Ni. Body/2025-26 dated 08 December 2025 by the District Magistrate, Champawat to the District Magistrate, Udham Singh Nagar has been annexed herewith and marked as **Annexure B.**



[Handwritten signature]

DEPONENT

VERIFICATION

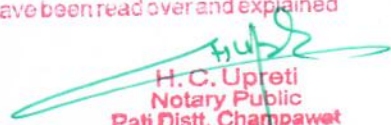
I, the deponent above named, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, based on official records, and nothing material has been concealed therefrom.

Verified at 10:30 AM on this 04th day of May, 2026.


DEPONENT



Solemnly Affirmed before me on this
Date 4.5.26 of at C.P. about 3:00 A.M./P.M.
have my self by examining the deponent
that he has fully understood the contents of this
affidavit which have been read over and explained
to him by me


H. C. Upreti
Notary Public
Pati Distt. Champawat

!!कार्यालय नगर पालिका परिषद टनकपुर (चम्पावत)!!

स्वच्छ टनकपुर

सुन्दर टनकपुर



(स्वच्छता ही सेवा)

Email- eo.nppt@yahoo.in

पत्रांक- 84 / तिथि / 2026-27

दिनांक- 29/4/2026

सेवा में,

जिलाधिकारी महोदय,
चम्पावत।

विषय- मा० राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 179/2026 विनय शुक्ला
बनाम उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में।
महोदय,

उपरोक्त विषय आपके कार्यालय के पत्र संख्या 3477/XXIII-स्था०नि०सहा0 / 2026 दिनांक 22 अप्रैल 2026 के कम में माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के द्वारा आवेदन संख्या 179/2026 विनय शुक्ला बनाम उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में पारित आदेश दिनांक 2-4-2026 के सम्बन्ध सादर अवगत कराना है कि-

नगर पालिका परिषद टनकपुर द्वारा 11 वार्डों में डोर टू डोर कूड़ा कलैक्शन का कार्य किया जा रहा है तथा कूड़ा कलैक्शन के उपरान्त पालिका परिसर में एम०आर०एफ० सेन्टर में गीले व सूखे कूड़े का पृथकीकरण किया जाता है तथा गीले कूड़े से पालिका परिसर में निर्मित 06 कम्पोस्ट पिटों के माध्यम से खाद बनाये जाने का कार्य किया जाता है तथा सूखे कूड़े से विक्री योग्य सामग्री एकत्रित कर एम०आर०एफ० सेन्टर में एकत्रित की जाती है।

नगर पालिका परिषद टनकपुर के क्षेत्रान्तर्गत कूड़ा निस्तारण हेतु पर्याप्त स्थान न होने के कारण गीले व सूखे कूड़े के पृथकीकरण के उपरान्त अवशेष अपशिष्ट को पालिका द्वारा वार्ड नं० 2 मस्जिद की सीढियों के नीचे ठोस अपशिष्ट संग्रहण स्थल पर संग्रहित किया जा रहा है तथा नदी तथा ठोस अपशिष्ट संग्रहण स्थल के बीच बैराज को जाने वाला मार्ग तथा केशर को जाने वाला मार्ग है जिस कारण उक्त लिगैसी वेस्ट से नदी का जल दुषित नहीं हो रहा है तथा उक्त ठोस अपशिष्ट संग्रहण स्थल के निकट कोई जल स्रोत न होने के कारण पानी के दुषित होने की सम्भावना नहीं है। नगर पालिका परिषद टनकपुर द्वारा दुर्गन्ध, मच्छरों व संक्रामक रोगों के खतरे से बचाव हेतु समय समय पर कीटनाशक दवाईयों का छिड़काव कराया जाता है। ठोस अपशिष्ट प्रबन्धन नियम 2016 के सुसंगत नियमों का सम्यक अनुपालन हेतु नगर पालिका परिषद टनकपुर कटिबद्ध है एवं प्रत्येक स्तर व चरण पर इसका अनुपालन अक्षरतः करने के निरन्तर प्रयास किये जा रहे हैं।

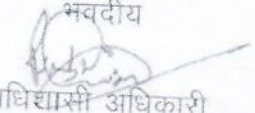
ठोस अपशिष्ट संग्रहण स्थल पर एकत्रित लिगैसी वेस्ट के निस्तारण हेतु नगर पालिका परिषद टनकपुर द्वारा रू० 76.34 लाख की डी०पी०आर० कार्यालय पत्र संख्या-726/आगणन/टी०ए०सी०/2024-25 दिनांक 2-12-2024 के द्वारा स्वीकृति हेतु निदेशक महोदय शहरी विकास निदेशालय उत्तराखण्ड देहरादून को प्रेषित की गई थी। निदेशक महोदय शहरी विकास निदेशालय उत्तराखण्ड देहरादून के पत्र दिनांक 26-6-2025 द्वारा अपर सचिव शहरी विकास उत्तराखण्ड शासन देहरादून को 11223.47 मीटरी लिगैसी वेस्ट के निस्तारण हेतु डी०पी०आर० की लागत रू० 76.34 लाख की टी०ए०सी० उपरान्त 11223.47 मीटरी टन लिगैसी वेस्ट निस्तारण हेतु रू० 550.00 प्रति मीटरी टन की दर से रू० 61.73 लाख की धनराशि स्वच्छ भारत मिशन 2.0/ रिंग फण्ड एकाउन्ट मद से स्वीकृत किये जाने तथा शेष रू० 14.61 लाख की धनराशि निकाय द्वारा स्वयं वहन किये जाने हेतु अनुमोदन

किये जाने हेतु पत्र प्रेषित किया गया है। जिस कम में शासन द्वारा पालिका को ₹0 45.80 लाख की धनराशि दिनांक 23-4-2026 को प्राप्त हुई है। पालिका द्वारा उक्त लिगेसी वेस्ट के निस्तारण हेतु ई-निविदा आमन्त्रित कर लिगेसी वेस्ट के निस्तारण की कार्यवाही की जा रही है।

नगर पालिका परिषद टनकपुर द्वारा ट्रैडिंग ग्राउण्ड के निर्माण हेतु भूमि हस्तान्तरण के प्रस्ताव तैयार कर परिवेश पोर्टल पर अपलोड कर दिया गया है। वन भूमि हस्तान्तरण का प्रस्ताव संख्या- FP/UK/Others/563634/2025 State Secretary स्तर पर संस्तुति किये जाने हेतु प्रतीक्षित है। शीघ्र ही वन भूमि हस्तान्तरण की स्वीकृति के उपरान्त ट्रैडिंग ग्राउण्ड का निर्माण कर पालिका द्वारा ठोस अपशिष्ट प्रबन्धन नियम 2016 के अन्तर्गत वैज्ञानिक पद्धति से कूड़ा निस्तारण की कार्यवाही की जायेगी।

Managing Director UIIDB Uttarakhand द्वारा अपने पत्र संख्या 612 दिनांक 18 जुलाई 2025 के द्वारा शारदा कोरिडोर योजना के अन्तर्गत एकीकृत ठोस अपशिष्ट प्रबन्धन योजना के विकास हेतु टनकपुर, बनबसा एवं खटीमा क्षेत्र हेतु खटीमा में भूमि आवंटन किये जाने हेतु जिला मजिस्ट्रेट महोदय उधमसिंह नगर को अनुरोध पत्र भी प्रेषित किया गया है।

अतः उपरोक्तानुसार आख्या सादर सेवा में प्रेषित है।

भवदीय

 अधिशासी अधिकारी,
 नगर पालिका परिषद टनकपुर।

!!Office of Municipal Council Tanakpur (Champawat)!!

Email- eo.npnt@yahoo.in

Reference No.- 84 /Legal/2026-27

Date 29/4/2026

To,

The District Magistrate,
Champawat.**Subject-** Regarding Original Application No. 179/2026, Vinay Shukla vs. State of Uttarakhand & Ors., filed before the Hon'ble National Green Tribunal.

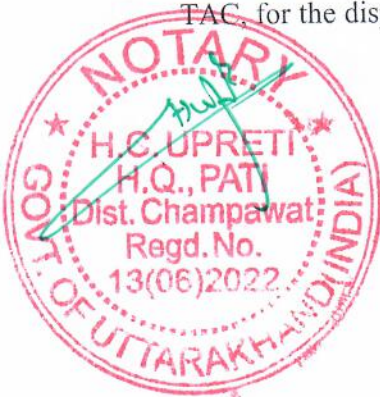
Sir,

With reference to the above subject and in pursuance of your office letter number 3477/XXVII-APP-2026 / 2026 dated 22 April 2026, regarding the order dated 2-4-2026 passed by the Hon'ble National Green Tribunal, New Delhi in Application No. 179/2026, Vinay Shukla vs. State of Uttarakhand & Ors., it is respectfully submitted that-

The Municipal Council Tanakpur is conducting door-to-door waste collection in 11 wards. Post-collection, wet and dry waste is segregated at the MRF Center within the municipal premises. Composting of wet waste is carried out through 06 compost pits constructed in the municipal premises, and saleable materials are collected from dry waste and stored at the MRF Center.

Due to lack of adequate space for waste disposal within the jurisdiction of Municipal Council Tanakpur, the residual waste after segregation is being stored at the solid waste collection site below the steps of the Mosque in Ward No. 2. The road leading to the Barrage and the road leading to Keshar lie between the river and the solid waste collection site, ensuring that the river water is not being contaminated by the said legacy waste. There is no possibility of water contamination as there is no water source near the said solid waste collection site. Municipal Council Tanakpur periodically sprays insecticides to prevent foul odors, mosquitoes, and infectious diseases. Municipal Council Tanakpur is committed to due compliance with the relevant provisions of the Solid Waste Management Rules, 2016, and continuous efforts are being made to follow them verbatim at every level and stage.

For the disposal of legacy waste accumulated at the solid waste collection site, a DPR of Rs. 76.34 lakh was submitted for approval to the Director, Urban Development Directorate, Uttarakhand, Dehradun via office letter number 726/Estimate/TAC/2024-25 dated 2-12-2024. Through letter dated 26-6-2025, the Director, Urban Development Directorate, Uttarakhand, Dehradun requested approval from the Additional Secretary, Urban Development, Government of Uttarakhand, Dehradun for the disposal of 11,223.47 metric tons of legacy waste. Following TAC, for the disposal of 11,223.47 metric tons of legacy waste at a rate of Rs. 550.00 per metric



ton, an amount of Rs. 61.73 lakh was to be sanctioned from the Swachh Bharat Mission 2.0/Ring Fund Account, with the remaining Rs. 14.61 lakh to be borne by the body itself. In this sequence, the Municipality received a sum of ₹45.80 lakhs from the Government on April 23, 2026. Actions for the disposal of the said legacy waste are being undertaken by the Municipality by inviting e-tenders.

A proposal for land transfer for the construction of a trenching ground has been prepared and uploaded on the Parivesh Portal by the Municipal Council, Tanakpur. The forest land transfer proposal number FP/UK/Others/563634/2025 is pending recommendation at the State Secretary level. Soon after receiving approval for the forest land transfer, the Municipality will construct the trenching ground and initiate waste disposal proceedings using scientific methods under the Solid Waste Management Rules, 2016.

The Managing Director, UIIDB Uttarakhand, vide letter number 612 dated July 18, 2025, has also dispatched a request letter to the District Magistrate, Udham Singh Nagar, for the allotment of land in Khatima for the development of an Integrated Solid Waste Management Project for the Tanakpur, Banbasa, and Khatima areas under the Sharda Corridor Scheme.

Therefore, the report is respectfully submitted as per the above.

Yours faithfully,

Executive Officer,

Municipal Council Tanakpur.



[Handwritten signature]

प्रेषक,

जिलाधिकारी,
चम्पावत।

सेवा में,

जिलाधिकारी,
ऊधमसिंहनगर।

पत्रांक:-1065/तेईस-स्था.नि.सहा./2025-26

दिनांक:-08 दिसम्बर, 2025

Sub: Request For Allotment of Land in Khatima for Development of Intergated Solid Waste Managment Plan.

महोदय,

कृपया, उपर्युक्त विषयक प्रबन्ध निदेशक, यू.आई.आई.डी.बी., उत्तराखण्ड, देहरादून द्वारा आपको सम्बोधित तथा अन्य के साथ इस कार्यालय को पृष्ठांकित पत्र संख्या-612/19/M.P.S.C/UIIDB/2024-26 दिनांक-18.07.2025 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा खटीमा, बनबसा और टनकपुर नगरों के ठोस अपशिष्ट प्रबंधन की व्यवस्था किये जाने हेतु कलस्टर मॉडल के आधार पर खटीमा में एकीकृत ठोस अपशिष्ट प्रबंधन संयंत्र की स्थापना किये जाने हेतु तकनीकी एवं पर्यावरणीय मानकों के अनुरूप एवं सुरक्षा की दृष्टि से उपयुक्त भूमि चिन्हित कर भूमि आवंटित किये जाने की अपेक्षा की गई है।

अतः उक्त पत्र की छायाप्रति इस अनुरोध के साथ प्रेषित की जा रही है कि प्रकरण की महत्ता के दृष्टिगत अनुरोध है कि खटीमा में एकीकृत ठोस अपशिष्ट प्रबंधन संयंत्र की स्थापना किये जाने हेतु तकनीकी एवं पर्यावरणीय सुरक्षा की दृष्टि से उपयुक्त भूमि चिन्हित/चयनित कर, भूमि आवंटित किये जाने के सम्बन्ध में तदनुसार आवश्यक अग्रेत्तर कार्यवाही करने का कष्ट करें।
संलग्न-यथोपरि।

भवदीय,

जिलाधिकारी,
चम्पावत।

प्रतिलिपि-

1. प्रबन्ध निदेशक महोदय, यू.आई.आई.डी.बी. को सादर सूचनार्थ।
2. आयुक्त महोदय, कुमाऊँ मण्डल, नैनीताल को सादर सूचनार्थ।

प्रतिलिपि- निम्नांकित को सूचनार्थ एवं आवश्यक एवं कार्यवाही एवं प्रेषित:-

- 1- उप जिलाधिकारी, पूर्णागिरी (टनकपुर)।
- 2- नोडल ऑफीसर, यू.आई.आई.डी.बी.।

जिलाधिकारी,
चम्पावत।

Registered / Mail

Sender,
District Magistrate,
Champawat.

To,
District Magistrate,
Udham Singh Nagar.

Letter No.: -1065/Twenty-Three Est.Ni.Saha./2025-26

Date: -08 December, 2025

Sub: Request For Allotment of Land in Khatima for Development of Integrated Solid Waste Management Plan.

Sir,

Kindly refer to the letter number 612/19/M.P.S.C/UIIDB/2024-26 dated 18.07.2025 (photocopy enclosed) addressed to you by the Managing Director, UIIDB, Uttarakhand, Dehradun and endorsed to this office among others on the subject cited above; whereby it has been requested to identify and allot land suitable from technical and environmental standards as well as security perspectives for the establishment of an Integrated Solid Waste Management Plant in Khatima on a cluster model basis to manage solid waste for the towns of Khatima, Banbasa, and Tanakpur.

Therefore, a photocopy of the said letter is being sent with the request that, in view of the importance of the matter, kindly identify/select suitable land for the establishment of an Integrated Solid Waste Management Plant in Khatima from the perspective of technical and environmental safety, and take necessary further action accordingly regarding the allotment of land.

Enclosure: As above.



Yours faithfully,

District Magistrate,
Champawat.

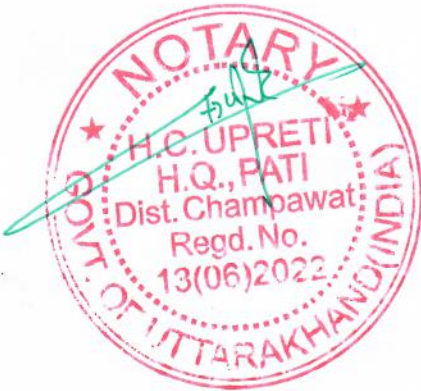
Copy to-

1. Managing Director, UIIDB, for kind information.
2. Commissioner, Kumaon Division, Nainital, for kind information.

Copy to the following for information and necessary action:-

- 1- Sub-Divisional Magistrate, Purnagiri (Tanakpur).
- 2- Nodal Officer, UIIDB.

District Magistrate,
Champawat.



A blue handwritten signature.